

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

**RAJYA SABHA
UNSTARRED QUESTION NO. 3115**

TO BE ANSWERED ON TUESDAY, MARCH 23, 2021
02 CHAITRA, 1943 (SAKA)

“Pending pay fixation of employees in Grade Pay 4600”

3115. SHRI NEERAJ SHEKHAR:

Will the Minister of Finance be pleased to state:

- (a) the details of cases of fixation of basic pay at `18,460/- in respect of officials of Central Government who were promoted from grade of `4,200/- to `4,600/- between 01.01.2006 to 29.08.2008 under the 6th CPC as per the orders of Department of Expenditure and judgement of Hon'ble Supreme Court in Rajkumar Anand case in March, 2019, pending as on date;
- (b) the reasons for such long pendency in above cases of Central Government employees in contempt to orders of Hon'ble Supreme Court; and
- (c) by when basic pay of above officials would be fixed and pendency would be disposed off?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI ANURAG SINGH THAKUR)**

- (a):** Hon'ble Supreme Court vide order-dated 14.03.2019 (in Civil Appeal No.3052/2019 Rajkumar Anand & Ors case) had directed to fix the pay of applicants as per Rule 11 of CCS(RP) 2008 and not at ` 18460. This order had been implemented by GNCTD(Dte. of Education) in consultation with this Department. This Department has not issued any general orders in this regard.

However, this Department had issued clarification to DOPT, MEA, Railway Board & AFHQ regarding manner of fixation of pay of officials promoted as Assistants /PAs between 01.01.2006 and 31.8.2008, stipulating that their pay will be fixed as per the option exercised by them. In terms of CCS(RP) Rules 2008, they have the option to :

- (i) either have their pay fixed w.e.f. 01.01.2006 with reference to scale of lower post which they were holding as on 01.01.2006, **or**
- (ii) from the date of promotion which took place after 01.01.2006; in such cases, their pay will be fixed with reference to the Fitment Table of the higher pay scale, however, they will not be entitled to arrears of pay from 01.01.2006 till the date of option.

- (b):** Does not arise.

(c): Does not arise.
